Indian Ocean, in exchange for the facility to establish Naval bases. No such offer of aid has been made to India by either country.

नियमित सेना में जाने के लिये सरकारी कर्मचारियों को अनुमति

- 939. **श्री सूरज प्रसाद :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह मच है कि प्रादेशिक सेना में प्रशिक्षण पाने वाले सरकारी कर्मचारियों को उनके विभागो द्वारा नियमित सेना में जाने की अनुमति नहीं दो जाती है चाहे वे उस सेवा के लिए उपयुक्त क्यों नहों; और
- (त्व) क्या सरकार ऐसे नियम बनाने का विचार रखती है जिनसे एसे सरकारी कर्म-चारो नियमित सेना में जा सकें और यदि नहीं तो उसके क्या कारण हैं?
- †[Permission to Government employees for Joining regular army
- 939. SHRI SURAJ PRASAD: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that Government employees undergoing training in the Territorial Army are not permitted by their Departments to join the regular A: my, even though they are found fit for that service; and
- (b) whether Government propose to frame rules permitting such Government servants to join the regular Army, and if not, what are the reasons therefor ?]

रक्षा मन्त्रालय में राज्य मंत्री (श्री नरेन्द्र सिंह महीड़ा): (क) एसा कोई मामला सरकार के सामने नहीं आया।

(क) नियम पहले से विद्यमान है कि जिनके अन्तर्गत (सरकारो कर्मचारियों सिहत), प्रादेशिक सेना के सदस्य नियमित सेवा में शामिल होने के अधिकारो हैं, अगर वह नियमित सेना में भर्ती के लिए निर्धारित शर्ते परो करें।

† THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) : (a)

†[] English translation.

No such case has come to the notice of the Government.

(b) Rules already exist under which members of the Territorial Army (including Government servants) are eligible for joining the Regular Army, provided they satisfy the conditions prescribed for recruitment to the Regular Army.]

CHARGES AGAINST INDIAN NATIONALIST SENTENCED TO DEATH IN PAKISTAN

940. SHRI NAWAL KISHORE.

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) what are the specific charges against Sarvashri Madan Lal and Krishan, the two Indian nationals whom the Pakistan authorities have sentenced to death;
- (b) whether the officials of the Indian High Commission in Pakistan have been provided with the necessary racilities to meet these convicted persons to give the assistance they might require in this connection; and
- (c) what efforts have been made by the Government of India to save their lives?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH: (a) We are not aware of specific charges. We have requested the Government of Pakistan to inform us of the charges.

- (b) No, Sir.
- (c) We have requested the Government of Pakistan that an official from the High Commission for India in Pakistan be permitted to visit these two Indian nationals in order to make any arrangements that may be necessary for their welfare and for such legal assistance as may be required.

Take-over of import of raw cotton 941. SHRJ NIREN GHOSH:

DR. K. MATHEW KURIAN : SHRI SASANKASEKHAR SANYAL :

SHRI K. P. SUBRAMANIA MENON:

SHRI ARJUN ARORA:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government have decided to take over the import of raw cotton in the public sector;